

(a) to (d) There are seven PSUs under the administrative control of this Department. One of the PSUs namely Tea Trading Corporation of India Ltd. (TTCI), Kolkata which is a wholly owned subsidiary of State Trading Corporation of India, is facing an acute financial crunch being a loss making company due to poor conditions of tea gardens and has been unable to discharge its obligations. The cumulative losses of the Company are Rs. 45.63 crores as on 31-3-1999. Since it appears difficult to revive the tea gardens due to resource constraints and ground conditions, TTCI management has filed a petition in Kolkata High Court for liquidation of the Company. The case is pending in the Court.

#### **Industrialisation of Madhya Pradesh**

†2917. SHRI SURESH PACHOURI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) what is the contribution of the Government in granting approval for establishment of six Development Centres in Madhya Pradesh;

(b) whether this contribution was given to Madhya Pradesh;

(c) if not, by when, the proposed contribution of funds would be extended;

(d) whether scheme for establishment of growth centres in Madhya Pradesh is under consideration, if so, the details thereof; and

(e) the details of policy fixed by Government for boosting industrialisation in Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH): (a) to

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†Original notice of the question was received in Hindi.

(d) To promote industrialisation of the backward areas the Government of India announced Growth Centre Scheme in June, 1988. Under the Scheme 71 Growth Centres are proposed to be developed through-out the country out of which 68 have been sanctioned so far. These include six Growth Centres in Madhya Pradesh viz. Chainpura (Guna), Ghirongi (Bhind), Kheda (Dhar), Satlapur (Raisen), Orai (Durg) and Siltara (Raipur). The Central Government provides Rs. 10 crore per Growth Centre (Rs. 15 crore in the case of the Growth Centres in the North-Eastern States) by way of equity. The balance funds are to be raised by the State Government and its agencies who implement the project. The Central Assistance is released on the basis of physical and financial progress made by the State Government in the implementation of the project. With the bifurcation of the State of Madhya Pradesh the Growth Centres at Borai and Siltara now fall in the jurisdiction of the new State of Chhattisgarh. The Central assistance released for these six Growth Centres is as under:

Sl. No.	Name of the sanctioned Growth Centre (District)	Amount of Central Release (Rs. in lakh)
1.	Chainpura (Guna)	100.00
2.	Ghirongi (Bhind)	1000.00
3.	Kheda (Dhar)	1000.00
4.	Satlapur (Raisen)	535.00
5.	Borai (Durg)	793.00
6.	Siltara (Raipur)	1000.00

(e) After the announcement of the new Industrial Policy, promotion of industrial development is primarily dependent on the initiative of the State Governments. The Central Government only supplements the efforts of State Governments in this regard.